

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:5785
ANSWERED ON:03.05.2000
EPF PENSIONS
P. RAJENDRAN

Will the Minister of LABOUR be pleased to state:

- (a) the number of subscribers of EPF getting the benefit of pension scheme from the year of implementation of the pension scheme year-wise and State-wise;
- (b) the number of subscribers not benefited from the said scheme due to technical reasons;
- (c) whether due to wrong entries of date of birth or lack of records for a year or two, at earlier stages i.e. two or three decades ago, thousands of workers, who are otherwise eligible, are denied of their pension benefits in Kerala; and
- (d) if so, the steps taken/proposed to be taken to rectify these complaints?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

- (a): A statement showing number of beneficiaries of the Employees Pension Scheme, 1995 is annexed.
- (b) to (d): Under the EPS, 1995, the pension claims are processed and settled in terms of returns in Form 2 and Form 9 given by the employers. According to the EPF authorities, no employee who was eligible for pension on the basis of the said forms has been denied pensionary benefits. Therefore, the question of taking steps to rectify complaints in this regard does not arise.